

**“रेड टेप काजेज 1,600 करोड़ फोरेक्स
लास” शीर्षक वाला समाचार**

898. डा. जितेन्द्र कुमार जैन :

श्री बलराम सिंह यादव :

क्या खाणिज्य मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या सरकार का ध्यान कोटा, बबराला और शाहजहांपुर के गैस पर आधारित तीन परियोजनाओं के निष्पादन में फिन्स के संबंध में दिनांक 4 दिसम्बर 1990 के ‘द हिन्दुस्तान टाइम्स’ में “रेड टेप काजेज 1,600 करोड़ फोरेक्स लास” शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) क्या इसके लिए सरकारी अधिकारियों की ओर से बरती गई उपेक्षा जिम्मेदार है ; और

(ग) यदि हाँ, तो दोषी अधिकारियों के विरुद्ध क्या कार्रवाई की गई है ?

खाणिज्य मंत्रालय में उप मंत्री (श्री शान्ति लाल पुरुषोत्तम दास पटेल) : (क) जी हाँ ।

(ख) और (ग) समाचार में यह आरोप लगाया गया है कि कोटा, बबराला और शाहजहांपुर में गैस पर आधारित तीन परियोजनाओं के निष्पादन में निष्पक्ष का कारण परियोजना-कार्यान्वयन के महत्वपूर्ण क्षेत्र में सरकार का सक्रिय हो जाना है । यह सही नहीं है, क्योंकि ये परियोजनाएँ विभिन्न कारणों से देर से शुरू हुई थीं और केवल सरकार पर ही आरोप नहीं लगाया जा सकता । अतः सरकार को कर्मचारियों पर लापरवाही बताने का जो आरोप लगाया गया है उनके संबंध में जांच पड़ताल करने की कोई आवश्यकता नहीं है ।

**Writing off of a loan of Rs. 4. 64 crores
avaHe of by the Keraja Land Deve-
lopment Board**

899. SHRI N. E. BALARAM; Will the
Minister of FINANCE be pleased to. state.

(a) whether the Kerala Government has
requested the Central Government

to write off a loan of Rs. 4. 64 crores availed of
by the Kerala Land Development Board
(KLDB) on behalf of about 23, 000 small
farmers of Kutta-nad from the State Bank of
India for the construction of a dam in 1986;
and^r

(b) if so., what are the details thereof and
Government's reaction thereto?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE AND DEPUTY
MINISTER IN THE MINISTRY OF
EXTERNAL AFFAIRS (SHRI DIGVUAY
SINGH): (a) and (b) Yes, Sir. A proposal was
received from the State Government of Kerala
regarding waiver of loans taken by the farmers
under Kuttanad Land— Development Project
implemented by the Kerala Land Development
Corporation. Agricultural and Rural Debt Relief
(ARDR) Scheme formulated by the Government
of India and the State Governments cover loans
provided by to individuals, directly by the
public sector banks, regional rural bar. 'ks and
cooperatives only. Loans provided indirectly
through institutions/corporations like Kerala
Land Development Corporation, are outside the
purview of the scheme.

Import of machinery by Pepsi Foods

900. SHRI CHATURANAN MISHRA:
Will the Minister of FINANCE be
pleased to state.

(a) whether it is a fact that Pepsi Foods
imported machinery for making potato chips
from a company called Crunch barrel Inc.
Dallas; Texas, U. S. A.;

(b) whether it is also a fact that there is
substantial over-invoicing;

(c) whether it is also a fact that the
Enforcement Directorate has information
from the Dallas County, Texas, U. S. A. dated
26th September, 1990 that Crunch Barrel Inc.
Dallas, Texas does **not exist**; and<

(d) if the answers to parts (a), (b) and (c) be in the affirmative, what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): It is a fact that M/s. Pepsi Foods Pvt. Ltd., had imported machines from U. S. A. through M/s. Crunch Barrel Foods Inc., Dallas, Texas, U. S. A.

(b) if the investigations regarding the alleged over-invoicing and regarding M/s. Crunch Barrel Foods Inc. have been initiated by Directorate of Enforcement.

Nayak Committee on Currency Management appointed by RBI

901. SHRI ASHIS SEN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India has appointed a Committee called Nayak Committee to go into the question of currency management;

(b) if so, when the Committee submitted its report; and

(c) what are the details of the recommendations made by the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) Yes, Sir.

(b) The Committee submitted its report on 30th September, 1989.

(c) The major recommendations of the Committee are: —

(1) To contain the number of notes in circulation by

Re. 1, Rs. 2 and Rs. 5 denomination notes.

"2) To rationalize the distribution and collection of currency by avoiding cross movement and ensuring distribution of load by establishment of a network of currency transit centres.

(3) To streamline the existing handling and processing of notes by eliminating unproductive and repetitive procedures; and

(4) To provide a good working environment so as to motivate the employees working in Cash Departments of Banks.

Fiscal benefits to Lijjat Pappad Mahila Udyog

902. SHRI M. VINCENT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Lijjat Pappad Mahila Udyog is covered by the Khadi and Village Industries Commission;

(b) whether fiscal benefits are extended to KVIC products like synthetic detergents (powders and cakes); and

(c) if so, whether Government will consider extending such fiscal benefits, viz., excise and sales tax exemption to the organisation so as to promote economic well-being of the rural poor women working for the Lijjat Pappad Mahila Udyog?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) Yes, Sir.

(b) and (c) In terms of notification No. 88/88-Central Excises, dated 1st March, 1988, Government has given full